

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-509
Appeal-310/252/ND/2023

IN THE MATTER OF:

R3 Planners Pvt. Ltd. Ors. {2}

.....Applicant

Vs.

RoC

.....Respondent

SECTION

U/s 252

Order delivered on 01.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Mohit Gulati, CS

For the Respondent :

For the RoC : Ms. Shankari Mishra, Mr. Aakash Sharma, Advs.

For the IT Deptt. : Ms. Simran Jha, On behalf of Mr. Aseem Chawla, Sr.
St. Counsel

ORDER

Ld. Counsel on behalf of the Appellant is present. Ld. Counsel on behalf of the RoC is present and submitted that they have filed their report. However, their report is not reflected on the e-portal of this Tribunal. Ld. Counsel on behalf of the RoC is once again directed to approach the Registry and cure the defects, if any, so that their report is reflected on the e-portal of this Tribunal. Ld. Counsel on behalf of the Income Tax Department is present and submitted that as per the instruction, there is no Income Tax demand due from the

Appellant's company and they have no objection, if the company's name is restored. However, she sought time to file their report. List the matter on **10.07.2024.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)